

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 872/2021

PARTO

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 35004/2023 - GRANT OF BAIL)

Date : 19-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Atishi Dipankar, AOR
Mr. Amit Dubey, Adv.
Mr. Anurag Dubey, Adv.
Mr. Vikas Kakkar, Adv.
Mr. Love Munday, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.

UPON hearing the counsel the Court made the following
O R D E RHeard learned counsel for the petitioner and the
State.

We do not find any reason to enlarge the appellant
on bail having regard to the seriousness of the offence for
which he has been convicted by the Trial Court and his
conviction has been affirmed by the High Court.

The application for bail stands dismissed.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(VIDYA NEGI)
ASSISTANT REGISTRAR